

# Central Information Commission

CIC/AD/A/2009/001771  
Dated 28<sup>th</sup> January, 2010

**Name of the Applicant** : **DR. CHANDRASHEKHAR DATTA**

**Name of the Public Authority** : **CLW, WEST BENGAL**

## **Background**

1. The Applicant filed his RTI request on 11.05.09 seeking certified copy of rules/notification/norms of the basis of which ACRs are filled of these categories – teachers, official staffs such as clerks, OS. WI, Workshop staffs in safety and non safety categories posts such as J.E., S.E, SSE etc. and as also certified copy of rules/notification/norms on the basis of which the ACRs are graded in the categories of satisfactory, good, very good, excellent etc. for the same categories besides other information related to ACRs. The PIO replied on 05.06.09 providing point wise information. Not satisfied with the reply, the Applicant filed his first Appeal on 17.06.09 stating that information given against Sl. No.1 & 2 is not complete and some pages are not clearly xeroxed. He also stated that Sl.No. 3 has not been touched. The Appellate Authority in his order dated 02.07.09 stated that the Appeal has been examined carefully by him and and that with regard to para 3 the information sought is for a question which not covered by the RTI Act, 2005. Not satisfied with the reply, the Applicant filed his Second Appeal on 07.09.09 before the Commission stating that incomplete information has been provided.
2. The Bench of Mrs. Annapurna Dixit, Information Commissioner scheduled the hearing for 28<sup>th</sup> January, 2010.
3. Mr. A.P. Dey, CPIO, Mr.A.Chakraborty, Welfare Inspector, Mr.A.K. Sinha, CLA and Mr. A. Roy, Steno represented the Public Authority and were heard through video conferencing.
4. The Appellant was not present during the hearing.

## **Decision**

5. The Respondent stated that the Appellant is seeking information on filling up of ACRs and their finalization and that relevant rules in this regard, available on record, have been furnished to the Appellant. The Commission reviewed the information provided and noted that detailed information has been furnished to the Appellant and accordingly disposes off the Appeal.

(Annapurna Dixit)  
Information Commissioner

Authenticated true copy:

(G. Subramanian)  
Deputy Registrar

Cc:

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2. The PIO  
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3. The Appellate Authority  
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4. Officer in charge, NIC
5. Press E Group, CIC